

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 350/TT/2020**

**Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for subject assets under “Installation of Reactors (Part-II) in Western Region”

**Date of Hearing** : 3.3.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Madhya Pradesh Power Management Company Ltd.  
& 10Others

**Parties present** : Shri S.S. Raju, PGCIL  
Shri A.K. Verma, PGCL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
  - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Installation of Reactors (Part-II) in Western Region”:  
Asset A1 :400 kV, 125 MVAR bus reactor at Raipur Sub-station,  
Asset A2 :400 kV, 125 MVAR bus reactor at Seoni Sub-station,  
Asset A3: 400 kV, 63 MVAR line reactor at Raipur Sub-station,  
Asset B1 :1x125 MVAR Bus Reactor at 400 kV Damoh Sub-station,  
Asset B2 :1x125 MVAR Bus Reactor at 400 kV Bachau Sub-station,



Asset B3 : 1x125 MVAr Bus Reactor at 400 kV Pirana Sub-station ,  
Asset B4 :1x125 MVAr Bus Reactor-1 at 400 kV Itarsi Sub-station,  
Asset B5 :1x125 MVAr Bus Reactor-2 at 400 kV Itarsi Sub-station,  
Asset B6 :1x125 MVAr Bus Reactor at 400 kV Gwalior Sub-station,  
Asset C1 :400 kV, 1 x 125 MVAr Bus Reactor at Parli Sub-station,  
Asset C2 :Conversion of 50 MVAr Line Reactor (4 nos.) into  
Switchable Line Reactors at 400/200 kV Pune Sub-station.

- b. Tariff for 2014-19 period was determined by the Commission for Assets-A1, A2 and A3 vide order dated 26.5.2016 in Petition No. 117/TT/2014, for Assets-B1 to B6 vide order dated 28.4.2016 in Petition No. 242/TT/2014 and for Assets-C1 and C2 vide order dated 26.4.2016 in Petition No. 399/TT/2014. All the assets were declared under commercial operation during 2014-19 tariff period.
  - c. There is Additional Capital Expenditure (ACE) during 2014-15, 2015-16, 2016-17 and 2017-18. Most of the works have been executed within the cut-off date i.e. March, 2017. However, in some cases, the work has spilled beyond the cut-off date owing to balance and retention payments and details with justifications thereof have been given in the petition. Initial Spares have been claimed @6% as per the 2014 Tariff Regulations and keeping in mind Appellate Tribunal for Electricity judgement dated 14.9.2019 in Appeal No.74 of 2017.
  - c. Reply to Technical Validation letter and rejoinder to the reply of MPPMCL has been filed.
3. Virtual appearance was entered for MPPMCL but no one turned up on its behalf despite the case being called out.
  4. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Deputy Chief (Law)

